

Telephone frauds in Britain

†937. SHRIMATI SAVITA SHARDA: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether several Indian companies have been found guilty in the cases of telephone frauds in Britain and several big companies have been asked to pay penalty in this regard;

(b) if so, the details thereof;

(c) whether Government propose to take any action against such companies involved in frauds in Britain; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEELAHMAD):

(a) No, Sir. No such case has come to notice of the Department of Telecom.

(b) to (d) Do not arise in view of (a) above.

Bilateral talks with Pakistan

938. SHRI DARA SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India and Pakistan recently held Secretary level bilateral talks on issues pending before the two countries;

(b) if so, the details thereof including boundary dispute;

(c) whether required modalities on lifting of ban of flying aircrafts in air space, providing of new rail lines, resumption of bus services between India and Pakistan have been worked out successfully; and

(d) if so, what advantages are likely to accrue to India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMMED): (a) and (b) Foreign Secretary level talks between India and Pakistan were held in New Delhi on June 27-28, 2004. The two Foreign Secretaries discussed the subjects 'Peace and Security including CBMs' and 'Jammu and Kashmir' within the framework of the Composite Dialogue. They exchanged views on carrying the process

† Original notice of the question was received in Hindi.

forward in an atmosphere free from terrorism and violence. In the Joint Statement issued at the end of the talks on June 28, the Foreign Secretaries, *inter alia*, approved the measures recommended by the Expert level meeting on Nuclear CBMs in New Delhi on 19-20 June, 2004. The two sides proposed a comprehensive framework for CBMs aimed at initiating and enhancing communication, coordination and interaction. It was also agreed to immediately restore the strength of the respective High Commissions to the original level of 110; to immediately release all apprehended fishermen in each other's custody and put in place a mechanism for the return of unintentionally transgressing fishermen and their boats from high seas without apprehending them; and to initiate steps for early release of civilian prisoners. It was also agreed in principle to re-establish the Consulates General in Karachi and Mumbai.

(c) and (d) The Delhi-Lahore bus service resumed its services on July 11, 2003; the direct flights and overflights between India and Pakistan resumed with effect from January 1, 2004; and the Samjhauta Express and freight train services restarted on January 15, 2004. This has facilitated greater movement of people and goods between the two countries.

Foreign visits of Minister of External Affairs

939. SHRI DARA SINGH: Will the Minister of EXTERNALAFFAIRS be pleased to state:

(a) the name of countries recently visited by the Minister of External Affairs;

(b) the details of officials talks held by India with them to solve the pending disputes/issues including boundary disputes; and

(c) the outcome of such talks, particularly with China?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI RAO INDERJIT SINGH): (a) and (b) The names of countries visited by the External Affairs Minister along with the details of official talks held with them to solve the pending issues including boundary disputes, are given below:

NEPAL:

EAM visited Nepal on 4-5 June, 2004 and had discussions with His Majesty King Gyanendra, and Prime Minister Sher Bahadur Deuba during